

mainly in molasses (besides other trade lines) in various trade names in U.P., Delhi, Bombay, Maharashtra and Punjab, has concealed income to the tune of Rs. 1.15 crore in a single year i.e., the financial year 1968-69.

(b) if so, a gist of the said allegations; and

(c). What action, if any, has been taken on the letter?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** (a) and (b). Yes, Sir, a petition somewhat on these lines has been received. The gist of the allegations is as follows—

- (i) The firm of M/s. Giri Lal Manchand & Co shown as a partnership concern was, in fact, a proprietary concern of Shri Giri Lal Jain himself
- (ii) The firm got a contract for supplying molasses to Punjab Government for more than Rs 2.5 crores during the financial year 1968-69 in which it earned huge profits; and
- (iii) The cases are not being centralised.

(c) A search was conducted in this group of cases by the Income-tax Department and a large number of books and documents have been seized. These are under scrutiny and necessary action will be taken as provided under the Law. Most of the cases of the group have already been centralised and action to centralise the remaining cases has also been initiated

#### **Rajasthan proposals Recreation of Funds for National Calamities**

4369. DR H P. SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether Rajasthan Government have lately submitted a proposal for

creation of fund with contributions from the States and the Centre for meeting the situation arising from natural calamities; and

(b) if so, the main features of the proposal and Government's reaction thereto?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** (a) and (b). The Rajasthan Government in their communication to the Government of India in May 1972 had proposed the creation of a National Fund for calamities which would be based on contribution from the various State Governments and from where moneys for meeting expenditure on natural calamities relief measures could be drawn. The matter has, however, been referred to the Sixth Finance Commission which has been requested to review the policy and arrangements for financing of relief expenditure by the States affected by natural calamities including the feasibility of establishing a National Fund to which the Centre and States may contribute a percentage of their revenue receipts.

#### **Import of Physiographer, an Electronic Device developed in Poland.**

4370 SHRI P. M MEHTA:  
SHRI K. LAKKAPPA:

Will the Minister of COMMERCE be pleased to state:

Whether import of physiographer, an electronic device developed in Poland and used in areoplanes for safety, found place in our Trade Agreement with Poland ?

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE):** The Long-term Trade Protocol between India and Poland for the year 1973, 1974 and 1975 provides for import of electronic components and